



W.P.No.11041 of 2020

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THE HON'BLE CHIEF JUSTICE
and
N.MALA, J.

(Order of the Court was made by the Hon'ble Chief Justice)

Learned counsel for the second respondent/CMRL submitted that the matter may be taken up after six weeks so that they can take further action to comply with the Harmonised Guidelines and space standards for Barrier Free Built Environment for persons with Disabilities and Elderly Persons. It is, however, submitted that except this, necessary action has already been taken, leaving few, which would also be taken up within the period of six weeks.

In view of the above, let the writ petition be listed on 27.07.2022.

(M.N.B., CJ) (N.M.,J.)
15.06.2022

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